(c) None of the Ministries concerned has reported any impediment in the rectification of these anomalies. However, these Ministries are, being requested to finalise the cases expeditiously.

मुकदमें की सुनवाई न होने से जेल में सैंतीस वर्ष

1625. श्री रामनरेश कुशवाहा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 12 जून, 1982 के "ब्लिटज" में मुकदमे की सुनवाई न होने के कारण सैंतीस वर्ष से जेल में शीर्षक के अन्तर्गत छपे समाचार की ओर आकर्षित किया गया है ;

(ख) यदि हां, तो क्या सरकार मामले के पूरे तथ्यों को सभा के समक्ष रखेगी ;

(ग) क्या इस संबंध में कोई जांच करने का आदेश दिया गया था ; और

(घ) क्या सरकार का इस व्यक्ति को उसके द्वारा सही गई यातनाओं के बदले में कुछ हर्जाना देगी ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) से (घ). "मुकदमें की सुनवाई न होने के कारण सैंतीस वर्ष से जेल में" शीर्षक के अन्तर्गत 12 जून, 1982 के "ब्लिटज" में एक समाचार छपा था। "जेल" राज्य का विषय होने के कारण मामले में उचित कार्रवाई करना राज्य सरकार के क्षेत्राधिकार में आता है। मामला पहले से बिहार सरकार के ध्यान में है।

Summary Trials for Rapists and Dowry Seekers

1626. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering a proposal to introduce summary trials for rapists and dowry seekers through legislation;

(b) if so, by when the final decision in this regard is likely to be taken;

(c) what are the details of the proposed law; and

(d) whether the States have also been consulted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) to (d). Do not arise.

Use of ESMO and ESMA

1627. SHRIMATI KANAN MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of occasions since promulgation of Essential Services Maintenance ordinance and enactment of Essential Services Maintenance Act these legislation have been invoked to ban strikes in essential services in the country; and

(b) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). The powers available under the Essential Services Maintenance Ordinance, 1981 and the Essential Services Maintenance Act, 1981 to prohibit strikes in essential services have so far been used by the Central Government in the States of Assam and Maharashtra